

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2688  
ANSWERED ON:28.07.2014  
MISUSE OF MCOCA  
Gandhi Shri Feroze Varun

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has taken/is taking any steps to prevent the gross misuse of Maharashtra Control of Organised Crime Act (MCOCA);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): The Maharashtra Control of Organised Crime (MCOCA) Act, 1999 has been enacted for Maharashtra and has been adapted for the NCT of Delhi to deal with organized crime. The Act has been quite effective in dealing with the menace of organized crime. However, concerns have been raised about the implementation of the Act in individual cases, which have been reviewed by the designated Courts. Since the MCOCA is a State Act, the Central Government has no role to play in the matter.